

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 22nd June, 2020

S.O -197 Whereas, on 20-12-2019 Police Awantipora received reliable information that one active terrorist namely Amir Shafi Thokar S/O Mohammad Shafi Thokar R/O Kawnai was hiding in the orchards of village Kawani in injured condition; and

2. Whereas, a Case FIR No. 149/2019 U/S 18,38 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Awantipora and investigation was taken up; and

3. Whereas, cordon and search operation was launched and during search the accused was arrested, site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provision of law; and

4. Whereas, during the further course of investigation it was revealed that the accused Amir Shafi Thokar had joined the militant ranks of LeT outfit and was close associate of two active terrorists of LeT outfit namely Irshad Ahmad Dar S/O Mohammad Yousuf Dar R/O Trichal and Aqib Ramzan Wani S/O Mohammad Ramzan Wani R/O Barha Bandina. The accused Amir Shafi Thokar has got injured at an

unknown place and during the cordon and search operation, the other two accused fled leaving behind the accused Amir Shafi Thokar, leading to his arrest; and

6. Whereas, on the basis of investigation, the investigating officer has established prima facie case against the below mentioned accused persons for commission of offences punishable Under Section 18,38 of Unlawful Activities (Prevention) Act, 1967:

Sno.	Name of accused	Offence
1	Amir Shafi Thokar S/O Mohammad Ramzan Thokar R/O Kawani	18,38 ULA (P) Act
2	Aqib Ramzan Wani S/O Mohammad Ramzan Wani R/O Barhabandina (Active terrorist)	
3	Irahad Ahmad Dar S/O Mohammad Yousuf Dar R/O Trichal Pulwama (Active terrorist)	

7. Whereas, accused figuring at S.no. 2 & 3 were active terrorist and proceedings U/S 512 Cr.PC (Now 299 Cr.PC) have been initiated against them; and

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the

Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 18,38 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 149/2019 of Police Station Awantipora.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government
Home Department.

Dated: 29-06-2020

No:-Home/Pros/34/S/2019

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

[Handwritten Signature]
 Special Secretary to Government
 Home Department.